

DIVISION BENCH
COURT - I

P-114

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/141(KB)2023
IA(I.B.C)/581(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	STATE BANK OF INDIA VS SANGITA AGARWAL
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

For the Personal Guarantor

Mr. D.N. Sharma, Adv.
Ms. Shreya Chaudhary, Adv.

For RP

Mr. Siddhartha Sharma, Adv.
Mr. Rishav Dutt, Adv.
Mr. Aman Kataruka, Adv.
Ms. Pratiksha Roy, Adv.

For the Financial Creditor

Ms. Tannya Baranwal, Adv.
Ms. Ankita Sengupta, Adv.

ORDER

1. Ld. Counsel for the parties present.
2. Ld. Counsel appearing for the Personal Guarantor states that reply is ready and the same will be filed within three days. Time is allowed. It is made clear if reply is not within extended time right to file the same shall stand closed.
3. Post the matter thereafter for arguments on **21.06.2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)